The Bengal Laws Act, 1914

Act 1 of 1914

Keyword(s):
Eastern Bengal, Western Bengal
Bengal Act I of 1914
(The Bengal Laws Act, 1914.)

Repealed in Part

Ben. Act I of 1939.
Ben. Act XVI of 1946.

(14th January, 1914.)

An Act to assimilate certain enactments in force in Eastern and Western Bengal to amend certain enactments, and to repeal certain other enactments.

WHEREAS it is expedient to extend certain enactments of the Bengal Legislative Council to Eastern Bengal, and to extend certain enactments of the Eastern Bengal and Assam Legislative Council to Western Bengal;

AND WHEREAS it is also expedient that certain formal amendments should be made in enactments in force in Bengal;

AND WHEREAS it is also expedient that certain enactments in force in Bengal should be repealed;

AND WHEREAS the previous sanction of the Governor-General has been obtained, under section 5 of the Indian Councils Act, 1892, to the passing of this Act;

It is hereby enacted as follows:—

1. This Act may be called the Bengal Laws Act, 1914.

2. In this Act,—

(1) “Eastern Bengal” means the territory mentioned in Part I of Schedule A to the Bengal, Bihar and Orissa and Assam Laws Act, 1912, and

(2) “Western Bengal” means the territory mentioned in Part II of that schedule.

3. The enactments specified in Schedule I are hereby extended to Eastern Bengal, to the extent mentioned in column 4 thereof.

Short title.
Definitions.

Extension of enactments to Eastern Bengal.

LEGAL PLATES.—For Statement of Objects and Reasons, see the Calcutta Gazette of 1913, Pt. IV, page 150; for Report of Select Committee, see ibid, Pt. IV, pages 152, 173; for Proceedings in Council, see ibid, Pt. IVA, pages 659, 660, 779 and 780.

LOCAL EXTENT.—Since this Act has no local extent clause it must be taken to extend to the whole of the State of West Bengal.
4. The enactments specified in Schedule II are hereby extended to Western Bengal, to the extent mentioned in column 4 thereof:

Provided that the Eastern Bengal and Assam Disorderly Houses Act, 1907, shall not apply to any municipality, constituted under the Bengal Municipal Act, 1884, in which the Calcutta Suburban Police Act, 1866, is in force.


6. [Repeal of enactments.]—Rep. by s. 3 and the Second Sch. of the Bengal Repealing and Amending Act, 1938 (Ben. Act I of 1939.)

7. Every appointment, order, rule, notification or form made or issued under—

(a) the Land Registration Act, 1876, as amended by the Bengal Land Registration (Amendment) Act, 1906,

(b) the Bengal Military Police Act, 1892, or

(c) the Bengal Disorderly Houses Act, 1906,

shall, so far as it is not inconsistent with—

(i) the Land Registration Act, 1876, as amended by the Eastern Bengal and Assam Land Registration (Amendment) Act, 1907,

(ii) the Eastern Bengal and Assam Military Police Act, 1912, or

(iii) the Eastern Bengal and Assam Disorderly Houses Act, 1907,

as the case may be, continue in force, and be deemed to have been made or issued under that Act, unless and until it is superseded by any appointment, order, rule, notification or form made or issued under that Act.

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1Ben. Act III of 1884 was repealed and re-enacted by the Bengal Municipal Act, 1932 (Ben. Act XV of 1932), which was further repealed and re-enacted by the West Bengal Municipal Act, 1993 (West Ben. Act XXII of 1993), and this reference should now be construed as a reference to the latter Act—see section 10 of the Bengal General Clauses Act, 1899 (Ben. Act I of 1899).

2Ben. Act II of 1906 repealed by this Act.

3Act V of 1892 is repealed by this Act.

4Ben. Act III of 1906 is repealed by this Act.
of 1914.]

(Schedules I, II.)

**SCHEDULE I.**

Enactments extended to Eastern Bengal.

*(See section 3.)*

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**Bengal Acts.**

1899  I  The Bengal General Clauses Act, 1899.  The whole Act, as applying to—

(1) the other Acts specified in this schedule, and

(2) any Bengal Act passed after the first day of April, 1912.

1908  V  The Bengal Local Self-Government (Amendment) Act, 1908.  The whole Act.

1909  II  The Bengal Court of Wards (Amendment) Act, 1909.  The whole Act.

1911  II  The Bengal Vaccination (Amendment) Act, 1911.  The whole Act.

1911  V  The Calcutta Improvement Act, 1911.  Section 82 and section 86 in so far as it affects section 82.

**SCHEDULE II.**

Enactments Extended to Western Bengal.

*(See section 4.)*

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**Eastern Bengal and Assam Acts.**

1907  I  The Eastern Bengal and Assam Land Registration (Amendment) Act, 1907.  The whole Act.

*The entry relating to Ben. Act II of 1910 was repealed by s. 3 and the Second Sch. of the Bengal Repealing and Amending Act, 1938 (Ben. Act I of 1939).*
The Bengal Laws Act, 1914.

[Ben. Act I of 1914.]

(Schedules II, III. & IV.)

SEHEDULE II.—concll.

Enactments Extended to Western Bengal—concll.

(See section 4.)

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SCHEDULE III
Enactments Repealed

[Rep. by s. 3 and the Second Sch. of the Bengal Repealing and Amending Act, 1946 (Ben. Act XVI of 1946).]

(Schedule IV.)

SCHEDULE IV.
Enactments Repealed

[Rep. by s. 3 and the Second Sch. of the Bengal Repealing and Amending Act, 1938 (Ben. Act I of 1939)].

1The entries relating to E.B. and A. Acts I of 1909 and III of 1912 were repealed by s. 3 and the Second Sch. of the Bengal Repealing and Amending Act, 1938 (Ben. Act I of 1939).